

**CENTRAL ELECTRICITY REGULATORY COMMISSION (CERC)**  
**3<sup>rd</sup> & 4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi – 110 001**  
**Tel : 23753915/ Fax : 23753920**

No.1/3/2009-Reg. Affairs (RE Tariff-FY-2010-11)(ii)/CERC

Dated: 14<sup>th</sup> June, 2011

**Public Notice**

**Sub: Public Hearing on Suo-Motu Order (142/2011) on Determination of Forbearance and Floor Price for REC framework to be applicable from 1<sup>st</sup> April, 2012.**

The Commission has notified the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, on 14th January 2010. Regulation 9 of the Regulations provides that: -

**“9. Pricing of Certificate:**

*(1) The price of Certificate shall be as discovered in the Power Exchange:*

*Provided that the Commission may, in consultation with the Central Agency and Forum of Regulators from time to time provide for the floor price and forbearance price separately for solar and non-solar Certificates.*

*(2) The Commission while determining the floor price and forbearance price shall be guided inter alia by the following principles:*

*(a) Variation in cost of generation of different renewable energy technologies falling under solar and non-solar category, across States in the country:*

*(b) Variation in the Pooled Cost of Purchase across States in the country;*

*(c) Expected electricity generation from renewable energy sources including:-*

*i. expected renewable energy capacity under preferential tariff*

*ii. expected renewable energy capacity under mechanism of certificates;*

*(d) Renewable Purchase obligation targets set by State Commissions”*

2. In pursuance of the above, the commission has issued a suo motu order proposing forbearance and floor price for Renewable Energy Certificates. Comments are invited on the above proposal. The comments may be submitted to the undersigned by **05<sup>th</sup> July, 2011**. Public hearing on the above subject will be held on **14<sup>th</sup> July, 2011** as per the details given below:-

<b>Date</b>	<b>Venue</b>	<b>Timing</b>	<b>Invitees</b>
<b>14.07.2011 (Thursday)</b>	“CERC COURT ROOM” (Fourth Floor) Chanderlok Building, 36, Janpath New Delhi.	<b>From 1030 Hrs.</b>	Representatives of Central / State Governments / State Utilities / CPSUs / Trading Licensees / IEX Power Exchange / Individual Experts / NGOs / IPPs / Financial Institutions / Consultancy Firms / Developers / Association related with Renewable Energy.

3. The Commission values your views and firmly believes that your participation/participation of your organization in the public hearing will be of immense assistance in arriving at just and fair conclusions on the different issues at stake. I would, therefore, request you to attend the hearing on **14<sup>th</sup> July, 2011** or designate a responsible officer (**one/two only**) of your organization fully conversant with the subject matter.

4. To enable proper arrangements for the hearing, it is requested that the name of proposed participant(s) from your organization may please be communicated to the undersigned **latest by 13<sup>th</sup> July, 2011.**

Yours faithfully,

**Sd/-  
(Rajiv Bansal)  
Secretary**